

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No	:	-
Petition No	:	CP(CA)/29(CHE)/2024
Name of Petitioner	:	A Vijayan & 8 Others
&		Vs
Name of Respondent	:	Silver Line Retreat Hotels pvt Ltd & 7 Others
Section	:	Sec 213 (a)(i) r/w Sec 221 & 447 of CA, 2013

ORDER

Present: Mr. Gaurav Kumar, Ld. PCS for Petitioners.
Mr. P.H.Arvinth Pandian, Ld. Senior Counsel along with
Mr. Pawan Jhabakh for R3 and R4.

Heard.

The petition CP/3/2023 was filed by the Respondents (herein) against the Petitioners (herein) under Section 241-242 of the Companies Act in the year 2023 alleging oppression and mismanagement. The Petitioners (herein) have also filed the petition vide CP/23/2023 against the Respondents (herein).

This petition CP(CA)/29(CHE)/2024, filed by the Petitioners herein is under Section 213 of the Companies Act. Interim reliefs have been prayed in the petition.

In the above petitions pleadings are stated to be not yet completed.

Both the petitions are being listed before the Special Bench with Hon'ble President and Hon'ble Technical Member. The petitions are coming up for hearing on 14.06.2024.

The facts directly or substantially in issue in the present petition are connected with the above two petitions. At this juncture we are not inclined to grant any interim relief.

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**In order to avoid any conflicting decision, Registry is directed to place this
Petition before Hon'ble President, NCLT for appropriate directions.**

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**